

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 12471 of 2019

[Arising out of Order-in-Appeal No. OIA-CCESA-SRT-APPEAL-PS-204-2019-20 dated 28.06.2019 passed by Commissioner (Appeals) Central Excise & ST, Surat]

Desai Infrastructure Pvt Limited

.... Appellant

A-100, Satsang Appartment, Nutan Society Road,
Maharshi Arvindmarg, NAVSARI, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Surat

.... Respondent

New Building...Opp. Gandhi Baug,
Chowk Bazar, Surat, Gujarat-395001

APPEARANCE :

None for the Appellant

Shri Sanjiv Kinker, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/10182 / 2020

DATE OF HEARING/ DECISION : 21.01.2020

RAMESH NAIR :

The appellant have filed a request letter to withdraw this appeal as they opted for the "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**